

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AUBREY BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Aubrey Builders Private Limited
2.	Date of incorporation of corporate debtor	06.01.2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai (under Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2015PTC260683
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 49/2360, Bandra Shri Sai Krupa CHS Ltd., Gandhi Nagar, Bandra (East), Mumbai, Maharashtra - 400051
6.	Insolvency commencement date in respect of corporate debtor	04.11.2024 (Order dated 30.10.2024 passed by Hon'ble NCLT, Mumbai Bench received on 04.11.2024)
7.	Estimated date of closure of insolvency resolution process	03.05.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Nidhi Amit Poddar Registration No.: IBBI/IPA-001/IP-P-02829/2023-24/14381
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 7, Akshat, Vijay Nagar, Katol Road, Near Durga Mata Mandir, Nagpur, Maharashtra - 440013 Email: nidhipoddar.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 3 rd Floor, Meera Apartments, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur - 440 012. Email: cirp.aubrey@gmail.com
11.	Last date for submission of claims	18.11.2024 (14 days from date of receipt of order by Interim Resolution Professional i.e. 04.11.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/en/home/downloads (forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Aubrey Builders Private Limited** on **04.11.2024** (Order dated 30.10.2024 passed by Hon'ble NCLT, Mumbai Bench received on 04.11.2024)

The creditors of Aubrey Builders Private Limited, are hereby called upon to submit their claims with proof on or before 18.11.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: November 07, 2024
Place: Mumbai



Mrs. Nidhi A. Poddar
Interim Resolution Professional

